the truly wonderful and unique way i in which the pe >ple there had stood behind him and supported these values. We are no lest lull of sorrow and grave concern and even agony at what is happenir g in East Bengal but 1 can only appea to the hon. Members that this is not he moment when the Government can say anything more. Whatever the government may or may not be abl: to do, it would not be wise for thn to become a matter for public debat.. I do not think that hon. Members expect us to give replies to the v; rious questions were asked. I think the purpose of this discussion was more for us to know their miids and hear their suggestions. As hon. Members know, I held a Meeting this morning with the Leaders of the Opposition parties which practice 1 hope to continue. We are as closely in touch with the happenings in East Bengal as is possible in he present situation. 1 hope to keep closely in touch with the Leaders of ti ie Opposition as well as other Membt re who would like to come and mee' me so that we can know their mine. We cannot always, I must admit, j ive our mind but we will certainly tell them as much as is possible to do.

SHR1 MAH WIR TYAGI : Can she assure the H uise that the air space of India would not be allowed? {Jni rruptions}

SH*R1MATI INDIRA GANDHI: lean assure the hon. Member and this House thai there is no intention of resuming the permission.

MR. DEPUTY CHAIRMAN: Mr. Ganesh to lay the Budget of Orissa.

THE BUDGET (ORISSA), 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a statement of the estimated receipts and expenditure of the State of Orissa for the year 1971-72...

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE GOVERNMENT OF ORISSA FOR THE YEAR 1970-71

HrHE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Government of Orissa for the year 1970-71.

THE BUDGET (WEST BENGAL), 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table a statement of the estimated receipts and expenditure of the State of West Bengal for the year 1971-72.

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE GOVERNMENT OF WEST BENGAL FOR THE YEAR 1970-71

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH); I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Government of West Bengal for the year 1970-71. »

PROCLAMATION BY PRESIDENT UNDER ARTICLE 356 OF THE CONSTITUTION IN RELATION TO MYSORE

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K.S. RAMA-SWAMY) : Sir, 1 beg to lay on the 151 Message from

[Shri K. S. Ramaswamy.]

Table a copy each of the following papers (in English and Hindi):—

(i) Proclamation (G.S.R. No. 457) issued by the President on March 27, 1971, under article 356 of the Constitution, in relation to the State of Mysore, under clause (3) of the said article.

(ii) Order dated March 27, 1971, made by the President under subclause (i) of clause (c) of the proclamation.

(iii) Report of the Governor of Mysore, dated March 26, 1971, to the President recommending the issue of the Proclamation. >/

THE BUDGET (MYSORE), 1971-72

"THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE

(SHRI K.R. GANESH): Sir, 1 beg to lay on the Table a statement of the estimated receipts and expenditure of the State of Mysore for the year 1971-72.,/

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE GOVERNMENT OF MYSORE FOR THE YEAR 1970 71.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Sir, I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Government of Mysore for the year 1970-71.

MR. DEPUTY CHAIRMAN: Mr. Gulam Nabi Untoo, you can finish your speech.

SOME HON. MEMBERS: Sir, he can speak on Monday.

SHRI BHUPESH GUPTA (West Bengal): Sir, you allowed the Budget papers to re laid on the Table five minutes earlier. What is there? We can adjourn the House five minutes earlier.

ा अो निरंजन वर्मा (मध्य प्रदेश) : श्रीमन, पौइन्ट आफ आर्डर । यह ग्राज के बिजनेस में मैसूर वाला विषय शामिल नहीं था ।

श्वी उपसभाषति ः वह बाद में ग्राया है।

श्री निरंजन वर्मा उसके लिए भी कायदा है कि जब तक चेंयरमन की आज्ञा न हो, और चेयरमैन की आज्ञा हुई या नहीं हुई, हम लोगों को मालूम नहीं है। इसलिए इस आइटम को आज पेश नहीं किया जा सकता।

MR. DEPUTY CHAIRMAN: He has already placed it on the Table of the House. You area bitlate.

Now, what is the desire of the House? Shall we

SEVERAL HON. MEMBERS: Let us adjourn now.

MR. DEPUTY CHAIRMAN: All right; there is a message.[^]

MESSAGE FROM THE LOK SABHA

THE APPROPRIATION (VOTE ON ACCOUNT BILL, 1971.

^SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"In accordance with the Provisionse of Rule 96 of the Rules of Procedure